

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

51

C.P. No. 377/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

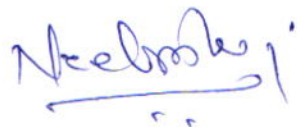
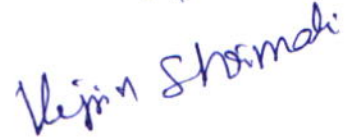
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: M/s. Ansari Brothers Infra Pvt. Ltd.  
V/s.  
ROC, Mumbai

SECTION OF THE COMPANIES ACT: 252 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	NEELAMBURJ	CP-ROC MUMBAI	
②	Vipin Shrivastava	Advocate Team Petitioner	

**ORDER**

**CP 377/252/NCLT/MB/MAH/2017**

For the Company Petition filed by the Petitioner u/s.252 of the Companies Act, 2013, instead of filing under 252(1) of the Companies Act, 2013 against striking of name order passed by the Registrar of Companies (RoC), at request of the Professional appearing on behalf of the Petitioner, this Petition is hereby dismissed as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

**Sd/-**

V. NALLASENAPATHY  
Member (Technical)

**Sd/-**

B.S.V. PRAKASH KUMAR  
Member (Judicial)